

handled officials of the Indian contingent, shouted anti-India slogans and showed disrespect to the Indian National flag at the Los Angeles Olympic meet;

(b) if so, what are the details in this regard;

(c) whether any protest has been lodged with the U.S. Government; -and

(d) if so, what is the reaction of that Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) and (b) During the hockey match between India and the United States on 29th July, 1984, about 100 supporters of 'Khalistan' attempted, to intimidate the manager of our hockey team and raised slogans during the match. 'Khalistani' flags, were displayed and spectators carrying the Indian flag were harassed. The culmination of the disturbance came when a spectator, carrying the Indian flag, was manhandled and the flag triampled upon. Again on the 4th August 1984, during the match between India and Australia, nearly 40 'Khalistani' demonstrators shouted slogans and manhandled one official of the Indian contingent.

(c) Yes, Sir; the Attache of the Indian Olympic contingent lodged a protest to the Olympic authorities, including the Mayor of the Olympic Village. The Indian Consul General in San Francisco also requested for security protection from the local police authorities. Our Embassy in Washington took serious note of the matter and brought the incidents to the attention of the State Department in Washington.

(d) The U.S. State Department and other concerned authorities informed our Embassy that security agencies were put at the highest level of alert with regard to the Indian contingent and additional personnel were deployed to ensure that these incidents were not repeated. During the subsequent

hockey matches, security arrangements were elaborate and team members and officials were specially escorted by security.

Misuse of Office Car by Senior Geologists of Geological Survey of India

2768. SHRI CHATURANAN MISHRA: Will the Minister of STEEL AND MINES be pleased to state;

(a) whether any instances of misuse of staff car by Senior Geologists in Geological Survey of India, New Delhi have come to the notice of the Government;

(b) if so, what action Government propose to take in this regard; and

(c) what specific steps Government propose to take to check such misuse of official vehicle in New Delhi Office as well as in other offices located elsewhere?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) to (c) Presumably the Hon'ble Member is referring to complaints received in regard to misuse of staff cars used by the Liaison Office in Delhi. Investigations into these complaints revealed that the usage was in accordance with the functional requirements of this Office as identified by a committee and as such, the allegations were not substantiated.

Application filed by G.S.I, for getting stay orders vacated

2769. SHRI CHATURANAN MISHRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any application which was filed in the Calcutta High Court by the Geological Survey of India for getting the stay order against implementation of Regionalisation Scheme has since been vacated; and

(b) if so, the details thereof; if not, the reasons therefor?